

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 189 OF 2018 &
IA NO. 877 OF 2018

Dated: 23rd July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

ACB (India) Limited

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Misra
Mr. Tushar Srivastava

Counsel for the Respondent(s) : --

ORDER

IA NO. 877 OF 2018

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Matrugupta Misra appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

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Issue notice to the Respondents returnable on 11.09.2018. Dasti, in addition, is also permitted.

List this matter on **11.09.2018**.

(S. D. Dubey)
Technical Member
pr/vt

(Justice N. K. Patil)
Judicial Member